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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.451/06

Tuesday this the 20th day of June 2006

C O R A M :-

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Rosa Chandy,
Trained Graduate Teacher (Bio),
Kendriya Vidyalaya, Kannur.

...Applicant

(By Advocate Mr.Mohan Pulickkal)

Versus

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi – 110 016.
2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, St. John's Road,
Bangalore – 42.
3. The Principal,
Kendriya Vidyalaya – I,
Naval Base, Kochi.

...Respondents

(By Advocate M/s.Iyer & Iyer)

This application having been heard on 20th June 2006 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant, who is a Trained Graduate Teacher (Bio), working in Kendriya Vidyalaya, Kannur, is seeking a transfer to Kochi on the ground that her husband is working in the New India Assurance Company Ltd., Ernakulam, which is a Central Public Sector Undertaking. She also submitted that she had been working away from the home station for a long time and she has been requesting for a transfer to Kochi but could not

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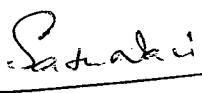
materialise due to non existence of vacancy. Now that a retirement vacancy is due to arise at Kochi on 1.9.2006 her request may be considered. She had earlier made a representation dated 22.3.2006 (Annexure A-5) and in due format in accordance with the new transfer guidelines.

2. When the matter came up for hearing, M/s.Iyer & Iyer takes notice for the respondents and submitted that the applicant may be directed to make a fresh representation which could be considered in accordance with the new transfer guidelines.

3. We, accordingly, direct the applicant to file a fresh representation to the Commissioner, Kendriya Vidyalaya Sangathan within ten days from the date of receipt of a copy of this order and on receipt of such a representation he shall consider the same and give a reply to the applicant within a period of one month from the date of receipt of the representation. The O.A is disposed of at the admission stage. No order as to costs.

(Dated the 20th day of June 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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